

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00090/2018 in OA/310/01289/2016

Dated Thursday the 29th day of November Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

D.Kuppusamy, Senior Citizen,
Assistant Engineer (Retd),
Public Works Department,
Puducherry 605001.

....Applicant/Applicant

By Advocate M/s. P. Suresh

Vs

1. Shri. Ashwani Kumar, IAS,
Chief Secretary to Government,
Chief Secretariat, Puducherry.

2. Shri. A. Anbarasu, IAS,
Secretary to Government (Works),
Chief Secretariat, Puducherry.

3. Shri. Rajiv Gauba, IAS,
Secretary to Government,
Ministry of Home Affairs, North Block,
New Delhi 110001.

4. Shri. T. Jacob, IAS,
Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi 110069.Respondents/Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This CP has been filed alleging wilful disobedience by the respondents of the order of this Tribunal in OA 1289/2016 dt. 05.06.2017. Notice was issued to the respondents.

2. The matter was directed to be listed under the caption “For Dismissal” since there was no representation for the applicant on 12.09.2018 and 24.09.2018. Today also, when the matter is called, there is no representation for the applicant or his counsel. Therefore, it is evident that the applicant is not interested in prosecuting the matter.

3. In view of the above, the CP is closed. Notices are discharged.

**(T.Jacob)
Member(A)**

29.11.2018

SKSI

**(P. Madhavan)
Member(J)**